

T.C. (C) No. 62/2020 (XVI-A)
T.C. (C) No. 67/2020 (XVI-A)
T.C. (C) No. 70/2020 (XVI-A)
T.C. (C) No. 57/2020 (XVI-A)
T.C. (C) No. 54/2020 (XVI-A)
T.C. (C) No. 64/2020 (XVI-A)
T.C. (C) No. 53/2020 (XVI-A)
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T.C. (C) No. 69/2020 (XVI-A)
T.C. (C) No. 73/2020 (XVI-A)
T.C. (C) No. 74/2020 (XVI-A)
T.C. (C) No. 76/2020 (XVI-A)
T.C. (C) No. 60/2020 (XVI-A)
T.C. (C) No. 44/2020 (XVI-A)
T.C. (C) No. 43/2020 (XVI-A)
T.C. (C) No. 79/2020 (XVI-A)
T.C. (C) No. 66/2020 (XVI-A)
T.C. (C) No. 55/2020 (XVI-A)
T.C. (C) No. 77/2020 (XVI-A)
T.C. (C) No. 45/2020 (XVI-A)
T.C. (C) No. 78/2020 (XVI-A)
T.C. (C) No. 46/2020 (XVI-A)
T.C. (C) No. 63/2020 (XVI-A)
T.C. (C) No. 61/2020 (XVI-A)
T.C. (C) No. 21/2020 (XVI-A)

T.C. (C) No. 30/2020 (XVI-A)
T.C. (C) No. 26/2020 (XVI-A)
T.C. (C) No. 22/2020 (XVI-A)
T.C. (C) No. 23/2020 (XVI-A)
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T.C. (C) No. 27/2020 (XVI-A)
T.C. (C) No. 25/2020 (XVI-A)
T.C. (C) No. 50/2020 (XVI-A)
T.C. (C) No. 29/2020 (XVI-A)
T.C. (C) No. 52/2020 (XVI-A)
T.C. (C) No. 39/2020 (XVI-A)
T.C. (C) No. 38/2020 (XVI-A)
T.C. (C) No. 31/2020 (XVI-A)
T.C. (C) No. 37/2020 (XVI-A)
T.C. (C) No. 19/2020 (XVI-A)
T.C. (C) No. 32/2020 (XVI-A)
T.C. (C) No. 36/2020 (XVI-A)
T.C. (C) No. 35/2020 (XVI-A)
T.C. (C) No. 71/2020 (XVI-A)
T.C. (C) No. 42/2020 (XVI-A)
T.C. (C) No. 68/2020 (XVI-A)
T.C. (C) No. 58/2020 (XVI-A)
T.C. (C) No. 56/2020 (XVI-A)
T.C. (C) No. 34/2020 (XVI-A)

T.C.(C) No. 33/2020 (XVI-A)
T.C.(C) No. 40/2020 (XVI-A)
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T.C.(C) No. 51/2020 (XVI-A)
T.C.(C) No. 59/2020 (XVI-A)
T.C.(C) No. 20/2020 (XVI-A)
T.C.(C) No. 112/2020 (XVI-A)
T.C.(C) No. 98/2020 (XVI-A)
T.C.(C) No. 80/2020 (XVI-A)
T.C.(C) No. 111/2020 (XVI-A)
T.C.(C) No. 97/2020 (XVI-A)
T.C.(C) No. 149/2020 (XVI-A)
T.C.(C) No. 183/2020 (XVI-A)
T.C.(C) No. 136/2020 (XVI-A)
T.C.(C) No. 153/2020 (XVI-A)
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T.C.(C) No. 82/2020 (XVI-A)
T.C.(C) No. 87/2020 (XVI-A)
T.C.(C) No. 81/2020 (XVI-A)
T.C.(C) No. 134/2020 (XVI-A)
T.C.(C) No. 158/2020 (XVI-A)
T.C.(C) No. 182/2020 (XVI-A)
T.C.(C) No. 133/2020 (XVI-A)
T.C.(C) No. 147/2020 (XVI-A)
T.C.(C) No. 179/2020 (XVI-A)

T.C.(C) No. 101/2020 (XVI-A)
T.C.(C) No. 100/2020 (XVI-A)
T.C.(C) No. 175/2020 (XVI-A)
T.C.(C) No. 143/2020 (XVI-A)
T.C.(C) No. 142/2020 (XVI-A)
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T.C.(C) No. 141/2020 (XVI-A)
T.C.(C) No. 180/2020 (XVI-A)
T.C.(C) No. 181/2020 (XVI-A)
T.C.(C) No. 144/2020 (XVI-A)
T.C.(C) No. 94/2020 (XVI-A)
T.C.(C) No. 167/2020 (XVI-A)
T.C.(C) No. 140/2020 (XVI-A)
T.C.(C) No. 92/2020 (XVI-A)
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T.C.(C) No. 151/2020 (XVI-A)
T.C.(C) No. 138/2020 (XVI-A)
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T.C.(C) No. 154/2020 (XVI-A)
T.C.(C) No. 171/2020 (XVI-A)
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T.C.(C) No. 177/2020 (XVI-A)

T.C. (C) No. 168/2020 (XVI-A)
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T.C. (C) No. 146/2020 (XVI-A)
T.C. (C) No. 102/2020 (XVI-A)
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T.C. (C) No. 103/2020 (XVI-A)
T.C. (C) No. 157/2020 (XVI-A)
T.C. (C) No. 173/2020 (XVI-A)
T.C. (C) No. 130/2020 (XVI-A)

T.C.(C) No. 150/2020 (XVI-A)
T.C.(C) No. 135/2020 (XVI-A)
T.C.(C) No. 137/2020 (XVI-A)
T.C.(C) No. 185/2020 (XVI-A)
T.C.(C) No. 132/2020 (XVI-A)
T.C.(C) No. 184/2020 (XVI-A)
(IA No. 73608/2021 - WITHDRAWAL OF CASE / APPLICATION)
T.C.(C) No. 86/2020 (XVI-A)
T.C.(C) No. 95/2020 (XVI-A)
T.C.(C) No. 110/2020 (XVI-A)
T.C.(C) No. 129/2020 (XVI-A)
T.C.(C) No. 113/2020 (XVI-A)
T.C.(C) No. 128/2020 (XVI-A)
T.C.(C) No. 106/2020 (XVI-A)
T.C.(C) No. 83/2020 (XVI-A)
T.C.(C) No. 124/2020 (XVI-A)
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T.C.(C) No. 118/2020 (XVI-A)
T.C.(C) No. 105/2020 (XVI-A)
T.C.(C) No. 119/2020 (XVI-A)
T.C.(C) No. 90/2020 (XVI-A)
T.C.(C) No. 117/2020 (XVI-A)
T.C.(C) No. 85/2020 (XVI-A)
T.C.(C) No. 84/2020 (XVI-A)
T.C.(C) No. 116/2020 (XVI-A)
T.C.(C) No. 107/2020 (XVI-A)

T.C.(C) No. 108/2020 (XVI-A)

T.C.(C) No. 115/2020 (XVI-A)

T.C.(C) No. 109/2020 (XVI-A)

T.C.(C) No. 88/2020 (XVI-A)

T.C.(C) No. 186/2020 (XVI-A)

T.C.(C) No. 162/2020 (XVI-A)

T.C.(C) No. 163/2020 (XVI-A)

T.C.(C) No. 93/2020 (XVI-A)

T.C.(C) No. 114/2020 (XVI-A)

T.C.(C) No. 121/2020 (XVI-A)

T.C.(C) No. 91/2020 (XVI-A)

T.C.(C) No. 122/2020 (XVI-A)

T.C.(C) No. 120/2020 (XVI-A)

SLP(C) No. 19176-19178/2017 (III)
(FOR ADMISSION and I.R.)

SLP(C) No. 31401/2018 (III)
(FOR IA No. 44388/2021 - WITHDRAWAL OF CASE / APPLICATION)

T.C.(C) No. 188/2020 (XVI-A)
(IA No. 73606/2021 - WITHDRAWAL OF CASE / APPLICATION)

T.C.(C) No. 187/2020 (XVI-A)

T.C.(C) No. 18/2020 (XVI-A)

T.C.(C) No. 191/2020 (XVI-A)

T.C.(C) No. 192/2020 (XVI-A)

T.C.(C) No. 24/2021 (XVI-A)

T.C.(C) No. 22/2021 (XVI-A)

T.C.(C) No. 21/2021 (XVI-A)

T.C.(C) No. 19/2021 (XVI-A)

T.C.(C) No. 23/2021 (XVI-A)

T.C.(C) No. 20/2021 (XVI-A)

T.C.(C) No. 18/2021 (XVI-A)

Date : 23-08-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE AJAY RASTOGI

For the parties: By Courts Motion, AOR

Mr Arvind Datar, Senior Advocate
Mr. Tarun Gulati, Senior Advocate
Mr. Kishore Kunal, Advocate on Record
Mr. Manish Rastogi, Advocate
Mr. Parth Contractor, Advocate.
Mr. Sumit Khadaria, Advocate
MR. PARTH JAIPRAKASH, ADVOCAT

Mr. Mukesh M. Pate, Adv.
Ms. Manisha T. Karia, AOR,
Ms. Sukhda Kalra, Adv.
Mr. Adarsh Kumar, Adv.
Ms. Nidhi Nagpal, Aadv

Mr. Abhishek Malhotra (Advocate)
Ms. Liz Mathew (Advocate on Record)
Ms. Atmaja Tripathy (Advocate)

Mr. G. Umapathy, Adv.
Mr. Rohit K. Singh, AOR
Ms. Pavitra Balakrishnan, Adv.

Mr. Gurinder Singh Gill, Sr. Adv.
Mr. Shekhar Raj Sharma, Dy. AG, Haryana
Mr. P.P. Nayak, Adv.
Mr. Kuldeep Singh Kuchaliya, Adv.
Mr. Paras Dutta, Adv.
Mr. Sanjay Kumar Visen, AOR
Mr. Bhanwar Jadon, Adv.

Mr. K.M. Natraj, ASG

Mr. S. Udaya Kumar Sagar, Adv.
Ms. Niranjana Singh, Adv.
Mr. Rupesh Kumar, Adv.
Mr. Sharath Nambiar, Adv.
Mr. Sughosh Subramanyam, Adv.
Mr. B. V. Balaram Das, AOR

UPON hearing the counsel the Court made the following
O R D E R

T.C.(C) Nos. 184/2020 & 188/2020(43.147 & 43.182)

Mr. G. Umapathy, learned advocate appearing for the petitioners submits that he has instructions to withdraw the writ petitions which have given rise to the transfer cases.

Statement recorded.

The writ petitions stand disposed of withdrawn. Consequently, transfer cases stand disposed of.

Pending applications, if any, shall stand disposed of.

T.C.(C) No192/2020(43.186)

Ms. Atmaja Tripathy, learned advocate appearing for the petitioners submits that writ petition preferred in the High Court is disposed of way back in 2009.

Statement recorded.

Consequently, the Transfer case stands disposed of.

Pending applications, if any, shall stand disposed of.

S.L.P.(C) Nos.31401/2018(43.181)

Ms. Manisha T. Karia, learned advocate appearing for the petitioner submits that she has instructions to withdraw the

present petition.

Statement recorded.

The Special Leave Petition stands disposed of as withdrawn.

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List rest of the matter on 14.09.2021 for disposal.

(INDU MARWAH)
COURT MASTER (SH)

(VIRENDER SINGH)
BRANCH OFFICER